

**NATIONAL COMPANY LAW TRIBUNAL
COURT No. – I, MUMBAI BENCH**

*** **

**IA No. 1209/MB/2020
in
CP (IB) No. 2839/MB/2018**

**Mr. NeehalMahamullal Pathan ... Applicant/RP
In the matter of
Nityo Infotech Services Pvt Ltd
V/s
Melstar Information Technologies Ltd**

*** **

Dated 16th October, 2020

ORDER

The work of the Tribunal has been closed due to Covid-19 pandemic as per letter dated 22.03.2020 and subsequent follow up orders of the Principal Bench, National Company Law Tribunal. The Principal Bench vide Order dated 31.07.2020, constituted this Bench for hearing of the urgent matters through Video Conference (VC).

The matter is taken up on VC. The learned Counsel for the Applicant is present. The mentioning praecipe filed by the Applicant is taken on record and allowed. Heard the Counsel for the Applicant in IA No.1209 of 2020, which has been filed for exclusion of the Covid period and extension of CIRP period by 90 days, as provided under Section 12 of the IBC, 2016.

We feel that it is enough if the CIRP period is extended by another 90 days, the Corporate Debtor will be in a position to complete the CIRP. It is submitted by the Counsel for the Applicant that the CoC in its meeting held on 18.03.2020 passed a resolution for extension of CIRP period by 90 days with 100% vote share and since the same is in consonance with Section 12 of IBC, 2016, we extend the CIRP period by 90 days from today. The CIRP will come to an end on 13.01.2021. Accordingly, IA 1209 of 2020 is allowed and disposed of.

**Sd/-
V. NALLASENAPATHY
Member (Technical)**

**Sd/-
MOHAMMED AJMAL
Member (Judicial)**